

Before Central Admin. Tribunal

For 1-5-86.12-6-86

G. P. Bvc.-(J)-293-75000-9-83.

✓
Spl. H. C. C. D., 46E.

District: Rajkot.

Stamp No.

Advocate M/s. B. B. Gogia &
S. J. Vyas
Office Note, if any.

Pl. Chedil

Prays for int. Relied

APPEAL
CIVIL No. 163 of 1986
APPLICATION

Under
(Art.)

Act)
of the

Constitution of India)

To be admitted to the File.

This day of 1986

Assistant Registrar

Court's Order

W. Udhani wives son is
not the 1st Respondent. Adjudged
to 12-6-86. On the intervening
period Mr. Udhani may take
instructions as to whether
the respondent would be able to
take the applicant in service,
by treating the earliest absence
as leave without pay, so as to
make it a continuous service.

1-5-86.

Pl. Chedil
(B. C. Chedil J.)
V.C.

(B.F.M.S.)
(2)
O.A. No. 93/86.

Application No. 163 of 1986

Date of decision: 25-6-1986.

CORAM: B.C. GADGIL J.

ORAL ORDER:

Heard Mr. Gogia for the applicant and Mr. Parekh for Mr. Udhani for the respondents. After hearing both of them, it appears that it would be necessary for me to record the statement of Traffic Inspector, Hapa, to clarify the position. The respondents are directed to ask the said Traffic Inspector to appear before me on 16-7-86. It should be noted that serious view will be taken if he fails to remain present as per the above directions.

Dated: 25-6-1986.

B.C. Gadgil
(B.C. GADGIL J.)
V.C.

O.A. No. 93/86

CORAM : (1) Mr. P.H. Trivedi (Vice Chairman)
(2) Mr. P.M. Joshi (Judicial Member)

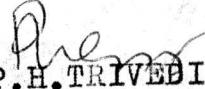
(3)

The learned counsel for the applicant has reported his inability to attend the tribunal due to disturbed condition prevailing in the city. Hence the matter is adjourned to 29th July 1986 as requested.

17-7-86


(P.M. JOSHI)

J.M

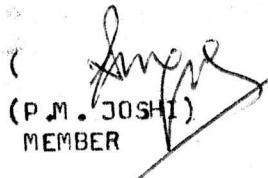

(P.H. TRIVEDI)

V.C.

O.A.93/86

29.7.86

Mr. M.N. Udani, the learned counsel for the respondents has passed a ~~purse~~ duly signed by Divisional Railway Manager whereby it has been stated that the respondents are prepared to take applicant on duty provided he withdraws the present application and the recovery application No. 146/84 pending before the Labour Court (at Rajkot). According to Mr. Udani, the applicant is on duty at Bhatia and therefore in the service of the respondent. Mr. B.B. Gogia declare that he withdraws the application. On his doing so, the applicant will be treated as on duty from 21.6.1984 and all benefits ^{28/7/86} ~~expect~~ salary, will be payable to him. Mr. Gogia also undertakes that the applicant will withdraw the recovery application No. 146/84 pending in Labour Court at Rajkot as early as possible. With these directions the application stands disposed of as withdrawn with no order as to cost.


(P.M. JOSHI)

MEMBER


(P.H. TRIVEDI)

VICE CHAIRMAN